

**DIVISION BENCH**

**ITEM NO.1**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**CP (IB) No.78/ALD/2023**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 29<sup>th</sup> April, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>M/S ANKIT POLYSACK (INDIA) PRIVATE LIMITED V/S M/S JAIPRAKASH ASSOCIATES LIMITED</b>
<b>UNDER SECTION</b>	<b>9 IBC</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Nishant Mehrotra, Adv.

: *For the Operational Creditor*

**ORDER**

Ld. Counsel, Sh. Nishant Mehrotra is present through VC for the Operational Creditor.

1. After arguing for some time, the Ld. Counsel representing the Operational Creditor seeks and is granted two weeks time to file the additional affidavit with respect to the invoices, which are falling during Section 10A period, and also to clarify as to what would be the amount due in case those invoices are not taken into account for the purpose of seeking initiation of proceedings U/s 9 of the Code.
2. Let the matter be adjourned for further hearing on 17<sup>th</sup> May, 2024.

***-Sd-***

**(Ashish Verma)  
Member (Technical)**

***-Sd-***

**(Praveen Gupta)  
Member (Judicial)**

**29<sup>th</sup> April, 2024**

*Kavya Prakash Srivastava  
(Stenographer)*